

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 432/MP/2019

Subject : Petition under Section 79 of the Electricity Act, 2003 read with statutory framework governing procurement of power through competitive bidding and Power Purchase Agreement dated 7.8.2007 seeking compensation on account of increased cost incurred by Sasan Power Limited consequent to default of the Procurers.

Date of Hearing : 27.9.2022

Coram : Shri I. S. Jha, Member
Shri Arun Goyal, Member
Shri P. K. Singh, Member

Petitioner : Sasan Power Limited (SPL)

Respondents : M.P. Power Management Co. Ltd. and 13 Ors.

Parties Present : Shri Amit Kapur, Advocate, SPL
Shri Venkatesh, Advocate, SPL
Shri Ashutosh Srivastava, Advocate, SPL
Shri Siddharth Nigotia, Advocate, SPL
Shri Kartikey Trivedi, Advocate, SPL
Shri Aditya Ajay, Advocate, SPL
Shri Rahul Kinra, Advocate, SPL
Shri Nitin Kala, Advocate, TPDDL
Shri Vishal Sagar, Advocate, TPDDL
Shri Sakya Singha Chaudhuri, Advocate, PSPCL
Ms. Meha Chandra, Advocate, PSPCL
Shri Shubham Arya, Advocate, HPPC & Rajasthan Discoms
Ms. Poorva Saigal, Advocate, HPPC & Rajasthan Discoms
Ms. Reeha Singh, Advocate, HPPC & Rajasthan Discoms
Shri Ravi Nair, Advocate, HPPC & Rajasthan Discoms
Shri G. Umapathy, Sr. Advocate, MPPMCL
Shri Aditya Singh, Advocate, MPPMCL
Ms. Shefali Sobti, TPDDL
Shri Yogesh Prakash, TPDDL

Record of Proceedings

Due to paucity of time, the matter could not be taken up for hearing and accordingly, the matter was adjourned.

2. The Petition shall be listed for hearing on 22.11.2022. In the meantime, parties are at liberty to file short written submissions not exceeding three pages before the fixed date.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)